

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 23rd June, 2025.

No.LJ(A).86 /2021/174: In exercise of the powers conferred under Section 18 (4) of Bharatiya Nagarik Suraksha Sanhita, 2023 the Governor of Meghalaya is pleased to appoint Shri. Dapmain Langbang, Advocate as Additional Public Prosecutor, West Jaintia Hills District, Jowai with immediate effect and until further orders.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law (A) Department

M.No.LJ(A).86/2021/174-A

Dated Shillong, the 23rd June, 2025.

Copy forwarded for information to: -

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong - 793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioners, West Jaintia Hills, Jowai.
4. The District & Sessions Judge, West Jaintia Hills, Jowai.
5. The Superintendents of Police, West Jaintia Hills, Jowai.
6. The Accountant General (A&E), Meghalaya, Shillong – 793001. The above Additional Public Prosecutor/ Additional Government Pleader shall be entitled to fees for appearances, etc., as laid down in O.M.No.LR(B)13/2002/Pt/165 dt.30-10-2018 (as amended).
7. Shri. Dapmain Langbang, Advocate. Charge report of assuming charge as Additional Public Prosecutor along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong/ Shillong Bar Association, Shillong.
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. The Director of Information & Public Relations, Meghalaya, Shillong.
11. The Treasury Officer, West Jaintia Hills District., Jowai.
12. Law (B) Department.
13. NIC, Shillong.
14. DEO, Law Department.
15. Guard file.

By Order, etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department